

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No.1996 of 2017 (O&M)

National Insurance Company Limited Appellant

V/s

Sushila and others Respondents

- 6. Parveen Kumar son of Chander Bhan
Resident of House No. 1693 Gali No.1,
Shiv Colony, Karnal.
(Registered Owner of offending motor cycle
bearing registration No. HR05-AD-0942)**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **13.02.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
15th January 2019.



Anil Singh
Superintendent (Judl.),
For Registrar (Judicial)

15/1/2019